## TIME ALLOTMENT OF FOR CONSIDERATION OF THE FOREIGN **EXCHANGE REGULATION** (AMENDMENT) BILL, 1958

MR. CHAIRMAN: I have to inform Members that tinder rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted one hour for the completion of all stages involved in the consideration and return of the Foreign Exchange Regulation (Amendment) Bill, 1958, by the Rajva Sabha, including the consideration and passing of amendment, if any, to the Bill.

## RESULT OF ELECTION TO THE NATIONAL SHIPPING BOARD

MR. CHAIRMAN: As a result of the election held on the 22nd December 1958, the following Members are duly elected to be Members of the National Shipping Board:

- 1. Shri M. H. Samuel
- 2. Raja Ajit Pratap Singh.

## THE FOREIGN EXCHANGE REGU-LATION (AMENDMENT) BILL, 1958

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): I beg to move:

"That the Bill further to amend the Foreign Exchange Regulation Act, 1947, as passed by the Lok Sabha, be taken into consideration".

The amendment is very simple and restricted in scope. It does not raise any major issue or question of policy. Its only purpose is to clearly identify the 'securities' which come within the operation of section 13A of the Foreign Exchange Regulation Act. Under this section, the holder of a notified security payable outside India in a notified country cannot be paid

in India without the approval of the Reserve Bank of India. The section as it stands, is very wide. It men securities in general terms, although Government's intention has always been to regulate the transfer of a particular class of Government securities to India, enfaced for pay outside India. This ment limited applicability of the section however, made clear in a notification issued on the 19th October, 1957. This notification specifically mentions securities affected by class of section as those Government securities defined in the Public Debt Act, 1944, and issued before the 15th August 1947. The present amendment seeks to bring the provisions of section 13A in line with the notification by mentioning the class of securities in the Act itself.

The reason for doing so is mainly remove a possible misapprehen sion in the minds of foreign investors. Foreign investors may advance loans to Indian companies in the form of bonds debentures and debenture stocks. These normally loans are payable in the currency of the invest ing country and, therefore, payable outside India. The bonds and deben tures come within the meaning of they are understood in securities as Foreign Exchange Regulations the Act. If for any reason the borrowing is unable to pay in the company currency of the investing country, repayment of the loans or cannot be made even in rupees in India without the permission of the Reserve Bank. This is a very unusual provision since in exchange control. regardless of what restrictions are imposed on payment outside the country, the creditor can at least obtain payment in the country where borrowing company is located without obtaining Government's approval. It might thus scare away foreign investors. It is true, it is just a theoretical possibility since the intention of Government has been made abundantly clear in the notification issued in terms of section 13A. Foreign investors would not,